

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GFM RETAIL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GFM RETAIL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	6 th October, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TN2015PTC102467
5.	Address of the registered office and principal office (if any) of corporate debtor	No 2, 4th Cross, 1 st Main Road, S.V.S Nagar, Valsarvakkam, Chennai, Tamil Nadu, India - 600087
6.	Insolvency commencement date in respect of corporate debtor	18 th March, 2024 (Order copy received on 13 th April, 2024)
7.	Estimated date of closure of insolvency resolution process	14 th September, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional (IRP)	Hitesh Narayanbhai Agrawal IBBI Reg. No. IBBI/IPA-001/IP-P01183/2019 -2020/12639
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Ground Floor, Hotel Bansal, Near Lalita Tower, Behind Railway Station, Alkapuri, Vadodara, Gujarat - 390005 E-mail ID: caagrawalhitesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Wall Street 1, Nr. Gujarat College, Ellisbridge, Ahmedabad, Gujarat - 380006 E-mail ID: cirp.gfmretail@gmail.com
11.	Last date for submission of claims	27 th April, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at	Web link: https://ibbi.gov.in Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GFM Retail Private Limited on 18th March, 2024 (Order copy received on 13th April, 2024)

The creditors of GFM Retail Private Limited, are hereby called upon to submit their claims with proof on or before 27th April, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name of IRP: Hitesh Narayanbhai Agrawal
IBBI Reg. No.: IBBI/IPA-001/IP-P01183/2019 -2020/12639

Date: 16th April, 2024
Place: Vadodara

Hitesh Narayanprasad Agrawal
Insolvency Professional
IBBI/IPA-001/IP-P01183/2019-2020/12639